

बाहुर भूमि उपलब्ध होने पर ; तथा (घ) निधियों के नियतन पर ।

(ख) दिल्ली की गन्दी वस्तियां इन क्षेत्रों में हैं :—

- (1) दिल्ली नगर निगम के वार्ड न० I से XX तक ।
- (2) मल्कागंज रोड, बोलवड रोड, रिज, पुरानी मोटीफाईड एरिया कमिटी की सीमा, मित्रिल स्टेशन के अन्दर, मोरी गेट के बाहुर का क्षेत्र ।
- (3) कोटला मुबारकपुर ।
- (4) बान्सीकी मंदिर तथा रीडिंग रोड पुलिस स्टेशन के पीछे रिज रोड पर हरिजन वस्ती ।
- (5) कुशक नाला के साथ पिलन्जी गांव, मेन विनय नगर के सामने "जेड" ब्लक ।
- (6) मन्जी मंडी के नजदीक गुड की मंडी तथा राजपुरा गांव ।
- (7) तम्नी जमील-शाहदरा-दिल्ली ।
- (8) पश्चिमी रोहतास नगर का क्षेत्र तथा रेहमान बिल्डिंग के पीछे की भूमि, शाहदरा-दिल्ली ।
- (9) मुद्रामा पुरी, नरुफगढ़ रोड ।
- (10) नाउय गांधी नगर, शाहदरा-दिल्ली ।

#### Finance Commission's Allocations

309. Shri Ribhuti Mishra:  
Shri K. N. Tiwary:

Will the Minister of Finance be pleased to state:

(a) whether Government's attention has been drawn to the news-items

published in the Calcutta issue of the *Statesman* dated the 23rd December, 1965 under the heading "Finance Commission's allocation unfair, State efforts explained";

(b) whether the Bihar Finance Minister told the Bihar Assembly on the 20th December, 1965 that the Fourth Finance Commission's allocation of Rs. 197.5 crores to the State from the Central pool during the next five years was 'unfair'; and

(c) whether the Central Government have taken any steps to satisfy the Bihar Government?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No Sir. The Calcutta City edition of the *Statesman* dated the 23rd December, 1965 does not contain any such news-item.

(b) An authentic copy of the Bihar Finance Minister's speech is awaited from the State Government. They have, however, informed the Government of India that although no statement as such was made by the Minister, a reference to the Finance Commission's award and its general effect on Bihar was made during the debate on the excess grants.

(c) The Government of India have not received any representation in the matter from the Government of Bihar. The Finance Commission's recommendations are treated as an award and there is therefore no question of taking any steps to satisfy any State Government.

#### C.H.S. Doctors

310. Shri Hem Raj: Will the Minister of Health and Family Planning be pleased to state:

(a) how far the observance of the "work to rule" by the doctors of the C.H.S. affected the care of the patients;

(b) how many patients they were looking after before the strike and how many after the strike; and

(c) the measures taken by Government to ensure that patients do not suffer due to "Work to rule" decision of these Doctors?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) to (c). The observance of the so-called "work to rule" did not affect the care of patients in any of the hospitals.

In the case of Central Government Health Scheme dispensaries, instructions were issued as a precautionary measure to the Medical Officers-in-Charge of the dispensaries that they would be held personally responsible if there was any dislocation of work or inconvenience to the patients. This was followed up by regular visits to hospitals and dispensaries by various officers of the Directorate General of Health Services.

The number of patients attending the C.G.H.S. dispensaries in the weeks preceding and following the agitation is:—

19-11-1965 to 5-12-1965—21863  
(6 days).

6-12-1965 to 12-12-1965—19095  
(5½ days).

13-12-1965 to 19-12-1965—23952  
(6 days).

#### **Rehabilitation of Pong and Pandoh Oustees**

**311. Shri Hem Raj:  
Shri Daljit Singh:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Rajasthan Government has reached any agreement with the Punjab and Himachal Pradesh Governments for the grant of land to be given to the oustees of Pong and Pandoh Dams; and

(b) if so, the area of the land so agreed to and the method of its allotment to each family?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) Yes, Sir.

(b) Rajasthan would set apart 3.25 lac acres of land for allotment to the oustees from Punjab and Himachal Pradesh. The lists showing areas proposed to be allotted to each oustee would be prepared by the Government of Punjab and sent to the Government of Rajasthan, who would issue formal allotment orders.

#### **War Risks Insurance**

**312. Shri Hem Raj:  
Shri Daljit Singh:  
Shri Bagri:  
Dr. Ram Manohar Lohia:  
Shri Narayan Reddy:  
Shri Rameshwar Tantia:  
Shri Himatsingka:  
Shri Vishram Prasad:  
Shri Yashpal Singh:  
Shrimati Maimoona Sultan:  
Shri Dhuleshwar Meena:  
Shri Ramachandra Ulaka:**

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 748 on the 9th December, 1965 and state:

(a) whether the proposal to enforce War Risks Insurance has been finalised;

(b) if so, the salient feature thereof; and

(c) if not, the reasons for the delay?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) to (c). Government had prepared a scheme for voluntary insurance of buildings, goods, vehicles and public service vehicles against "emergency risks". In view, however, of the Tashkent declaration and the resultant improvement in the general climate for peace, Government have decided to defer implementation of the scheme indefinitely.